# FORM I

# MEMORIAL

(Rule 4 (3)

		РНО
Name of the applicant:		
Father's/Husband's name:		
Date of Birth:		
Whether SC/ST/OBC/General	:	
Address( Residence):		
		Pin
Telephone:	Fax:	E-Mail_
Address (Office):		
		_Pin:
Telephone:	Fax:	E-Mail:
Educational qualifications (Ple	ease attach atteste	d photocopies):_
Enrolment No. and date (Pleas	e attach attested	photocopies):

8.	Pract	ising in:
	Civil	side:
	Crim	inal side:
	Taxa	tion:
	Reve	nue courts:
9.	Whet	ther income tax assessee:
10.	The r	memorial of (name of the applicant in block letters) showeth:
	1.	that the memorialist is a person eligible for appointment as notary under the notaries Act, 1952 and clause (a) of rule 3 of the Notaries Rules, 1956;
	2.	that the memorialist resides in (here state the name of the local area or name of court where he intends to practise) and will reside for upwards of (state how long);
	3.	that the number of notaries in the local area is insufficient for the requirements thereof(the grounds of the statement should be added):
	4.	that no previous application of the memorialist has been rejected or withdrawn by him, within the preceding six-months.
	nt and (53 of	memorialist, therefore, prays that eh government be pleased to admit him as a notary under and by virtue of the notaries Act. 1952) and clause (a) of the rule (3) of the Notaries Rules, 1956 to (here state the name of the local area).
Date:		day of Signature of the Applicant

Sl.No. Name and address Name and address Signature Profession of Organisation of the firm/Orgn. (with seal) 1. 2. 3. 4. 5.

Note: (Under rule 4 (3) the memorial should be countersigned by a Judicial Magistrate, a Manager of a Nationalized Bank, a Merchant and two prominent inhabitants of the area where he intends as a notary)

# FORM I MEMORIAL

(Rule 4 (2)


#### PHOTOGRAPH

1	Name of the applicant:		
2	Father's/Husband's name:		
3	Date of Birth:		
4	Whether SC/ST/OBC/Gene	ral:	
5	Address( Residence):		
			Pin
	Telephone:	Fax:	E-Mail
	Address (Office):		
			_Pin:
	Telephone:	Fax:	E-Mail:
6 Educ	ational qualifications (Please a		
7 Enro	lment No. and date (Please atta	ach attested photoco	pies):
8 Pract	ising in:		
	Civil side:		
	Criminal side:		
	Taxation:		

1	0 The memori 1. 2.	that the under t Rules, that the the local	e memorialishe notaries 1956; memorialist al area or nam	t is a persor Act, 1952 and resides in	n eligible for d clause (a) of ere he intend	r appointment as notary of rule 3 of the Notaries  (here state the name of is to practise) and will
	3.	require <b>Due to</b>	ments thereo	f(the grounds school, colle	of the state	a is insufficient for the ment should be added): es, litigation works and
		-		tion of the me in the preceding		been rejected or
	and admit him	n as a nota (a) of t	otary under a the rule (3)	of the No	of the notarie	nt be pleased to appoint s Act, 1952(53 of 1952) , 1956 to practice in
	Date:	_day of			Signature	of the Applicant
Sl.No.	Name and add of Organisatio		Profession	Name and a of the firm/		Signature (with seal)
1.						
2.						
3.						
4.						
5.						
Manag		nalized 1	Bank, a Mer			a Judicial Magistrate, a inhabitants of the area

# (FORM II) (Rule 4(2))

	1.Name					
PHOTOGRAPH	2.Father's	/Husband's nan	ne			
	3.Date of	birth				
		r SC/ST/OBC/O				
5.Address(Residence	ce)					
PIN						
Telephone		_Fax	E-mail	<u> </u>		
Address(office)						
		_ PIN				
Telephone		Fax	E	-mail		
6. Educational qua	lifications					
7. Date of joining §	government	service				
8. Date of retireme	nt					
9. Post held at t	he time of re	tirement				
10. Area w	here the	memorialist	intends	to practice	as	Notary
				Signature of	of the a	pplicant
Dated	day of	20	)			

# Statement of Column 10(3)

Due to increase in school, college, industries, litigation works and increasing population etc.